

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF LAND RESOURCES

RAJYA SABHA

**UNSTARRED QUESTION NO. 1407
TO BE ANSWERED ON 02.08.2024**

Digitisation of land records in Karnataka

1407 Dr. Dharmasthala Veerendra Heggade:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the objective of launching Digital India Land Records Modernization Programme (DILRMP);
- (b) the major components and activities of DILRMP;
- (c) whether Government has covered the digitization of land records in all the districts of the country, including Karnataka and if so, the details thereof, State-wise;
- (d) the status of computerization of Records of Rights (RoR) in Karnataka, district-wise; and
- (e) whether Government is providing 100 percent financial and technical support to all States for implementation of DILRMP?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(DR. CHANDRA SEKHAR PEMMASANI)**

(a) National Land Records Modernization Programme (NLRMP) was implemented as Centrally Sponsored Scheme with effect from 2008-09. It was revamped and launched as Digital India Land Records Modernization Programme (DILRMP) as Central Sector Scheme with 100% funding by the Central Government with effect from 01.04.2016. The objective of DILRMP is to develop a modern, comprehensive and transparent land record management system with the aim to put in place an Integrated Land Information Management System (ILIMS) which will inter alia: (i) improve real-time information on land; (ii) optimize use of land resources; (iii) benefit both landowners & prospectors; (iv) assist in policy and planning; (v) reduce land disputes; (vi) check fraudulent / benami transactions; (vii) obviate need of physical visits to Revenue/Registration offices; (viii) enable sharing of information with various organizations/agencies.

(b) The DILRMP has the following major components and activities:

Sl. No.	Component	Activities
1.	Computerization of Land Records	(i) Computerization of record of rights; (ii) digitization of cadastral maps; (iii) integration of record of rights (textual) and cadastral maps (spatial); (iv) data centres at state level.
2.	Computerization of Registration	(i) Computerization of Sub Registrar Offices (SROs); (ii) connectivity between sub-registrar offices and tehsils; (iii) integration of registration and land records; (iv) Data entry and legacy data regarding property; (v) Scanning and preservation of old data and (vi) Data entry of property valuation details.
3.	Survey /resurvey and Innovative initiatives	Survey / resurvey and updating of the survey & settlement records.
4.	Modern Record Rooms	Modern record rooms / land records management centres at tehsil or equivalent level.
5.	Consent-based linkage of Aadhaar with Record of Rights	Linking of Aadhaar number with Record of Rights on voluntary basis and authentication through Aadhaar.
6.	Computerization of Revenue Courts	Computerization of Revenue Courts and their integration with land records.

(c) The Government of India has provided funds under various components to all States/UTs including Karnataka under NLRMP/DILRMP covering 697 Districts since 2008-09 till date. The State-wise details are given in **Annexure-I**.

(d) The Status of computerization of Records of Rights (RoR) in Karnataka, district-wise received from the State Government of Karnataka is given in **Annexure-II**.

(e) Yes Sir. Government is providing technical and financial support to all States/UTs for implementation of DILRMP.

Annexure-I

(Annexure referred in reply to part (c) of Rajya Sabha Unstarred Question No.1407 to be answered on 02.08.2024)

Total districts covered under NLRMP/DILRMP (as on 29.07.2024)

Sl. No.	States/UTs	No. of District covered
1	Andhra Pradesh	26
2	Arunachal Pradesh	25
3	Assam	35
4	Bihar	38
5	Chhattisgarh	29
6	Gujarat	32
7	Goa	2
8	Haryana	21
9	Himachal Pradesh	12
10	Jammu & Kashmir	20
11	Jharkhand	24
12	Karnataka	31
13	Kerala	11
14	Madhya Pradesh	52
15	Maharashtra	34
16	Manipur	10
17	Meghalaya	12
18	Mizoram	8
19	Nagaland	11
20	Odisha	30
21	Punjab	22
22	Rajasthan	33
23	Sikkim	4
24	Tamil Nadu	37
25	Telangana	10
26	Tripura	8
27	Uttar Pradesh	75
28	Uttarakhand	13
29	West Bengal	19
30	A & N Islands	1
31	Chandigarh	1
32	Daman Diu and D & N Haveli	3
33	Delhi	1
34	Lakshadweep	1
35	Puducherry	4
36	Ladakh	2
	Total	697

Annexure-II

(Annexure referred in reply to part (d) of Rajya Sabha Unstarred Question No.1407 to be answered on 02.08.2024)

Computerization of Land Records (CLR) In Karnataka

Sl. No.	District	Total RORs	Total Villages	Villages of	
				CLR Completed (No.)	CLR Completed (%)
1	BELGAUM	1336320	1231	1231	100.00%
2	BAGALKOTE	536242	603	603	100.00%
3	BIJAPUR	757331	654	654	100.00%
4	GULBARGA	578536	932	932	100.00%
5	BIDAR	341573	657	657	100.00%
6	RAICHUR	491919	903	903	100.00%
7	KOPPAL	336759	638	638	100.00%
8	GADAG	337203	330	330	100.00%
9	DHARWAD	489945	413	413	100.00%
10	UTTAR KANNADA	665264	1353	1353	100.00%
11	HAVERI	544807	696	696	100.00%
12	BELLARY	395758	313	313	100.00%
13	CHITRADURGA	515546	1057	1057	100.00%
14	DAVANAGERE	428804	887	887	100.00%
15	SHIMOGA	418854	1630	1630	100.00%
16	UDUPI	908147	267	267	100.00%
17	CHIKMAGALUR	461112	1135	1135	100.00%
18	TUMKUR	1445864	2777	2777	100.00%
19	KOLAR	603526	1825	1825	100.00%
20	BANGALORE URBAN	336742	872	872	100.00%
21	BANGALORE RURAL	445825	1065	1065	100.00%
22	MANDYA	1217954	1486	1486	100.00%
23	HASSAN	1266351	2581	2581	100.00%
24	DAKSHINA KANNADA	866103	422	422	100.00%
25	KODAGU	291531	529	529	100.00%
26	MYSORE	878520	1369	1369	100.00%
27	CHAMARAJANAGARA	410947	486	486	100.00%
28	CHIKKABALLAPUR	541646	1520	1520	100.00%
29	RAMANAGARA	562293	897	897	100.00%
30	YADAGIR	303373	510	510	100.00%
31	VIJAYANAGARA	460949	339	339	100.00%
Total		19175744	30377	30377	100.00%